

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd	...	Applicant/Petitioner
Vs		
Value Infratech India Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 21.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

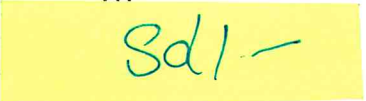
For the Applicant	:	
For the Respondent	:	Mr. Pratap Venugopal, Adv. for R 2,3 and 4. Mr. Nikhil Nayyar, Sr Adv. Mr. Vaibhav Niti, Adv.
For the RP	:	Mr. Sanjay Kumar Singh, RP in Person

ORDER

IA-1898/2020

Wrongly listed.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

21.12.2020
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